
(2022) 10 TDSAT CK 0050

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Misc Application No. 128 Of 2022 In Cyber Appeal No. 7 Of 2019 With
Misc Application No. 69 Of 2019

Vodafone Idea Ltd.gj

APPELLANT

Vs

Mrs Harshada Bindu Dholepatil & Ors

RESPONDENT

Date of Decision : 31-10-2022

Acts Referred:

Citation : (2022) 10 TDSAT CK 0050

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Shreya Simar, Jyotsna Punshi, Rajat Kapoor, Shruti Gaur

Judgement

M.A No. 128 of 2022

Counsel appearing for the respondent no. 1 submits that this application has been preferred by the original respondent no.1 for recall of the order of the Tribunal dated 6.8.2019 for the respondent no. 1 only.

This application was in fact allowed partly vide our order dated 21.4.2022 so far as respondent no. 1 is concerned.

The rest part of the order dated 6.8.2019 so far as other respondents are concerned, shall remain as it is.

This Cyber Appeal will be heard along with Cyber Appeal no. 6 of 2014, Cyber Appeal No. 32 of 2019 and Cyber Appeal 7 of 2020, on 16.2.2023.